

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 1312 of 2012

(Arising out of Order-in-Original No. 25/RKS/CEX/P-I/2012 dated 10.08.2012 passed by the Commissioner of Central Excise, Pune-I).

M/s. HYT Engineering Pvt. Ltd.

Appellant

(Erstwhile M/s. HYT Machines Pvt. Ltd.,
(Unit II), 29/6, DII Block, MIDC,
Chinchwad, Pune 411 019.

Vs.

Commissioner of Central Excise, Pune-I

Respondent

ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Appearance:

None for the Appellant

Ms. A.S. Parab, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/87205/2021**

Date of Hearing: 24.11.2021

Date of Decision: 24.11.2021

PER: BENCH

Learned AR submits that in this matter, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Since the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**